F.No. 7/4/2016/IPR-I/IPAB/Vol- I

GOVERNMENT OF INDIA
Ministry of Commerce & Industry
Department of Industrial Policy &Promotion
(I.P.R. – I Section)

Udyog Bhavan, New Delhi-110 011,
Dated the 7th September, 2016.

To

All Registrar Generals
High Court
(As per list enclosed)

Sub: Vacancy for the post of Technical Member (Trade marks) in the Intellectual Property Appellate Board (IPAB)-Chennai - Advertisement regarding

Sir,

The undersigned is directed to seek the assistance and co-operation of various Hon'ble High Courts situated in India for giving wide publicity to the vacancy circular for filling up of one post of Technical Member (Trade Marks) in IPAB, Chennai (in the Pay Band (HAG) Rs. 67000-79000). A Vacancy Circular has been published in Employment News dated **3rd to 9th September, 2016**. A copy of the complete advertisement is enclosed herewith. The last date of receipt of application is **3rd October, 2016.**

2. IPAB is a statutory authority created under the Trade Marks Act, 1999 which hears appeals on the decisions of the Register of Trade Marks and Geographical Indications and Controller of Patents. IPAB was established in 2003 subsequent to which cases lying in the High Court were transferred to the IPAB under administrative control of Department of Industrial Policy & Promotion.

4. It is requested, that it may be given wide publicity, to ensure selection of a suitable candidate for the post of Technical Member (Trade Marks), IPAB.

Yours faithfully,

(Sushil K. Satpute)
Director
Tele No. 2306 2318

Encl: as above

1367/2016
20-09-2016
As per letter

(To be published in Employment News)

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(GOVT. OF INDIA)
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Recruitment of Technical Member(Trade Marks)

Applications are invited for one post of Technical Member (Trade Marks), in the Intellectual Property Appellate Board (IPAB) established at Chennai, under Section 83 of the Trade Marks Act. The post carries pay in the Pay Band (HAG) - Rs. 67,000 -79000.

2. QUALIFICATIONS : **A person, shall not be qualified for appointment as a Technical Member, unless he –**

(a) has, for at least ten years, exercised functions of a tribunal under the Act or under the Trade and Merchandise Marks, Act, 1958(43 of 1958), or both, and has held a post not lower than the post of a Joint Registrar for at least five years, and has 12 years of practice at bar or 12 years experience in a State Judicial Services with degree in Law;

or

(b) has, for at least ten years, been an advocate of a proven specialized experience in trade marks law."

3. The Member shall hold office as such for a term of 5 years from the date of entry upon such office or until he attains the age of 62 years, whichever is earlier.

4. Eligible and willing persons may submit their applications in the proforma given in Annexure – I to the undersigned at Room No. 257 (A), Udyog Bhawan, Rafi Marg, New Delhi 110011, within **30 (Thirty Days)** from the date of advertisement in the employment news.

(Sushil K. Satpute)
Director
Tele : 23062318
E-Mail : sushil.satpute@nic.in

ANNEXURE-

PARTICULARS / BIODATA FOR THE POST OF TECHNICAL MEMBER (TRADE MARKS) IN THE INTELLECTUAL PROPERTY APPELLATE BOARD.

1. Name :

2. Father's name :

3. Date of Birth and age as on date of Advertisement :

4. Educational Qualifications :

5. Whether SC/ST/OBC :

6. Date of enrolment as an advocate :

7. Present Assignment :

8. Address

   (a) Official
   (b) Residential :
   (c) E-Mail :
   (d) Telephone No. :
   (e) Fax No. :
   (f) Preferred contact address from the above [write (a) or (b)] :

9. Background/Experience (enclose separate sheet ,if required) :

10. Details of special knowledge and experience in dealing with trade marks law (enclose Separate sheet, if required) :

Separate sheet, if required)

11. Citations of the important trademark cases :
Appeared in the Supreme Court of India/
in any of the High Courts.

(**Explanation :** Trade Mark cases that are referred, to show experience must be enclosed as judgments in full and not merely citations and those should be records of cases where the order has been passed on merit and not cases which are reported as settled out of court).

12. Published work, if any, on Trade Mark Law (enclose copy) :

Signature of the applicant
Designatior
Office addres:

(To be filled by employer, if employed)

(i) It is certified that the information furnished by Shri/ Smt ______________ has been checked as per the service records of the individual and found correct.

(ii) It is certified that no disciplinary/vigilance case is either pending or contemplated against Shri/Smt ___________.

(iii) In the event of his/her selection Shri/Smt __________ will be relieved of his /her duties from this office.

(iv) His/her Annual Confidential Reports (Photocopies, duly attested) for the last five years are sent herewith.

Date:

Name:

Designation:

Telephone No:

(रोजगार समाचार में प्रकाशन हेतु)

औद्योगिक नीति एवं संवर्धन विभाग

(भारत सरकार)

वाणिज्य और उद्योग मंत्रालय

उद्योग भवन, नई दिल्ली

तकनीकी सदस्य (व्यापार चिह्न) की भर्ती

चैन्नई में स्थापित बौद्धिक संपदा अपीलीय बोर्ड (आईपीएबी) में व्यापार चिह्न अधिनियम की धारा 83 के तहत तकनीकी सदस्य (व्यापार चिह्न) के एक पद के लिए आवेदन आमंत्रित किए जाते हैं। इस पद का वेतन पे बैंड (एचएजी)- 67000-79000 रु में है।

2. अर्हताएं: तकनीकी सदस्य के रूप में कोई व्यक्ति तब तक योग्य नहीं होगा जब तक कि उसके पास निम्नलिखित योग्यता न हो:-
(क) अधिनियम के तहत या व्यापार एवं पण्य चिह्न अधिनियम, 1958 (1958 की धारा 43) अथवा दोनों के तहत कम से कम 10 वर्ष तक न्यायाधिकरण का कार्य किया हो, तथा संयुक्त पंजीयक या इससे ऊपर के पद पर न्यूनतम 5 वर्ष तक कार्य किया हो, तथा विधि में डिग्री के साथ बार में 12 वर्ष तक अभ्यास किया हो या राज्य न्यायिक सेवा में 12 वर्ष का अनुभव हो;

अथवा

(ख) व्यापार चिह्न विधि में न्यूनतम 10 वर्ष तक का विशिष्ट अधिवक्ता का प्रमाणित अनुभव हो।

3. सदस्य इस रूप में पद का कार्यग्रहण करने की तारीख से 5 वर्ष की अवधि तक अथवा 62 वर्ष की आयु होने तक दोनों में जो भी पहले हो, इस पद पर रहेगा।

4. पात्र एवं इच्छुक व्यक्ति अनुबंध-I में दिये गये प्रपत्र में अपने आवेदन रोजगार समाचार में विज्ञापन की तारीख से **30 (तीस) दिन** के भीतर अधोहस्ताक्षरी को कमरा सं. 257(ए) उद्योग भवन रफी मार्ग, नई दिल्ली-110011 पर भेज सकते हैं।

(सुशील के. सतपुते)
निदेशक
टेली:23062318
ई-मेलः sushil.satpute@nic.in

अनुबंध-I

बौद्धिक संपदा अपीलीय बोर्ड में तकनीकी सदस्य (व्यापार चिह्न) के पद हेतु विवरण/जीवनवृत्त

1. नाम :

2. पिता का नाम :

3. जन्म तिथि और विज्ञापन की तारीख को आयु :

4. शैक्षिक अर्हताएं :

5. क्या आप अनुसूचित जाति/जनजाति/अन्य पिछड़ा वर्ग से संबंधित हैं। :

6. अधिवक्ता के रूप में नामांकन की तारीख :

7. वर्तमान कार्य :

8. पता :

   (क) कार्यालय
   (ख) आवासीय
   (ग) ई-मेल
   (घ) टेलीफोन नं.
   (ङ) फैक्स नं.
   (च) वरीयतः [संपर्क पता-उपर्युक्त (क) या (ख) में से लिखें]

9. पृष्ठभूमि/अनुभव (यदि आवश्यक हो तो, कृपया पृथक शीट भी संलग्न करें)

10. व्यापार चिह्न विधि से संबंधित किसी विशेष ज्ञान और अनुभव का ब्यौरा (यदि आवश्यक हो तो, कृपया पृथक शीट भी संलग्न करें) :

11. भारत के उच्चतम न्यायालय/किसी उच्च न्यायालय में पेश हुए महत्वपूर्ण व्यापार चिह्न मामलों का हवाला :

(**स्पष्टीकरण:** अनुभव दर्शाने के लिए संदर्भित व्यापार चिह्न मामलों को केवल उल्लेख के लिए ही नहीं, बल्कि पूर्ण निर्णयों के रूप में संलग्न किया जाना चाहिए तथा उन मामलों का रिकोर्ड होना चाहिए जिनमें गुणों के आधार पर निर्णय दिया गया हो लेकिन वे मामले नहीं हों जो न्यायालय से बाहर निपटाए गए हों।)

12. व्यापार चिह्न विधि से संबंधित प्रकाशित कार्य, यदि कोई हो (प्रति संलग्न करें)

:

आवेदक के हस्ताक्षरः

पदनामः

कार्यालय का पताः

(यदि नियुक्त हैं तो, नियोक्ता द्वारा भरा जाना है)

(i) यह प्रमाणित किया जाता है कि श्री/श्रीमती ------------------------ द्वारा दी गई जानकारी उनके सेवा रिकार्ड के अनुसार जांच ली गई है और सही पायी गई है।

(ii) यह प्रमाणित किया जाता है कि श्री/श्रीमती------------------------- के विरूद्ध किसी भी प्रकार का अनुशासनिक/सतर्कता मामला न तो लंबित है और न ही ऐसा किया जाना विचाराधीन है।

(iii) श्री/श्रीमती------------------------- का चयन होने पर उन्हें इस कार्यालय से उनकी ड्यूटी से मुक्त कर दिया जाएगा।

(iv) उनकी विगत 5 वर्षों की वार्षिक गोपनीय रिपोर्ट (फोटोप्रति विधिवत प्रमाणित) इसके साथ भेजी जा रही है।

दिनांक :

नाम:

पदनाम:

टेलीफोन नं.:

कार्यालय मुहरः